

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

**Excise Miscellaneous Application No.70221 of 2019  
(On behalf of respondent)**

**In**

**Excise Appeal No.71178 of 2018**

(Arising out of Order-in-Original No.02/COMM/CX/GZB/2018-19 dated 25/05/2018 passed by Commissioner, Central Goods & Service Tax, Ghaziabad)

**M/s Sandeep Manufacturing Strips**

**.....Appellant**

Through its proprietor

Sh. Sandeep Gupta

*VERSUS*

**Commissioner of Customs, Central Goods & Service Tax,**

**.....Respondent**

Ghaziabad, Uttar Pradesh

**APPEARANCE:**

Shri Rupesh Kumar, Advocate, Shri Jitin Singhal, advocate & Shri Pravesh Bahuguna Advocate for Appellant

Shri Sandeep Kumar Singh, Authorized Representative for Respondent

**CORAM :**

**Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)**

**Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 04 July, 2019

DATE OF DECISION : 04 July, 2019

MISCELLANEOUS ORDER NO. **70210 / 2019**

**ARCHANA WADHWA**

Early hearing application stands filed by the Revenue for fixing the appeal on out of turn basis. However, we note that the appeals are listed today for final disposal and as

such early hearing application has become infructuos, the same is accordingly disposed of.

(Dictated and Pronounced in open Court)

Sd/-  
**(Archana Wadhwa)**  
**Member (Judicial)**

Sd/-  
**(Anil G. Shakkarwar)**  
**Member (Technical)**

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